CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.242/AT/2025

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 600 MW inter-state Transmission System connected Wind-Solar Hybrid Power Projects and selected through competitive bidding process (SECI ISTS IX) as per the Guidelines of the Government of India.
- Petitioner : Solar Energy Corporation of India Limited (SECI)
- Respondents : Juniper Green Energy Private Limited and Ors.

Date of Hearing : **20.3.2025**

- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Rahul Ranjan, Advocate, SECI Shri Prajeet Ghosh, Advocate, SECI Shri Aniket Prasoon, Advocate, ASHL Ms. Pratiksha Chaturvedi, Advocate, ASHL Shri Shubham Singh, Advocate, ASHL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed for the adoption of tariff for the 600 MW Wind Solar Hybrid Power Projects (Tranche XI) connected with Inter-State Transmission System (SECI FDRE VI) and selected through the competitive bidding process as per the "*Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Solar Hybrid Projects*" dated 21.8.2023 along with the subsequent amendments thereto issued by the Ministry of Power, Government of India.

2. Learned counsel for Respondent No.2, ACME Solar Holding Limited, accepted the notice.

3. After hearing the learned counsel for the Petitioner and the Respondent, the Commission ordered as under:

(a) Admit and issue notice to the Respondents, subject to just exceptions.

(b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

(c) The Petitioner to file on an affidavit, within two weeks, a copy of the conformity certificate pertaining to the justification of rates identified during the bidding process that aligns with the prevailing market tenders.

4. The Petition will be listed for hearing on **6.5.2025**

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)